## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 133(ND)/2011 CA NO.

**CORAM:** 

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016

NAME OF THE COMPANY

Anil Kumar Batra & Ors.

V/s.

Frontier Bazzar Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. GREETESM MEENA Advicate Respondents/288toll Green

Applicant

Applicant

Petitionen

Mansumyer SINGM Adv.

Mr. MANSUMYER SINGM Adv.

Order

It is a conceded fact that the registered office of R1 company is at Phagwara (Punjab). Even another petition namely CP 136/2013 is pending before the Chandigarh Bench. Apparently, Chandigarh Bench has the territorial jurisdiction over CP 133(ND)/2011. Therefore, the matter needs to be entrusted to the jurisdictional Tribunal at Chandigarh and we order accordingly.

- 2. Let all the files connected with CP 133(ND)/2011 be sent to Chandigarh Bench at the earliest possible.
- 3. The application (CA 94/PB/2016) stands disposed of.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHĀPATRA) MEMBER (T)

16.9.2016 (P.K. SUD)